

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 405 of 2020

...
1.Kulbeer Singh Kalra @ Kulbir Singh
2.Gautam Singh Kalra @ Gautam Singh Kalra... Petitioners
-V e r s u s-
1.State of Jharkhand
2.Raj Rani Opposite Parties
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Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

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For the Petitioners : Mr. H. K. Shikarwar, Advocate.
For the State : Mr. S. K. Srivastava, APP.
For the O.P. No. 2 : Mr. S. Rasik Soren, Advocate.
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04/24.06.2020

1. Heard learned counsel for the petitioners and learned A.P.P.
2. This Revision has been preferred against the order dated 20.3.2020, whereby the prayer of the petitioners to stay the issuance of distress warrant for recovery of the arrear amount, has been rejected.
3. Learned counsel for the Opposite Party No. 2 is also present.
4. It appears that the learned court below has rejected the application and directed the parties to come prepared for final argument in Cr. Appeal No. 89 of 2019. Considering that the appeal is at the final stage of argument accordingly, if the petitioners deposit an amount of Rs.75,000/-, as part of the arrear amount in the court below by 1.7.2020, the order, if any, passed for issuance of distress warrant shall be kept in abeyance till the passing of the final order in Cr. Appeal No. 89 of 2019, pending in the court of the learned Additional Sessions Judge, IV, Koderma. The learned Additional Sessions Judge, IV, Koderma shall decide the appeal at the earliest, preferably within a month from the date of receipt/production of this order.
5. With the aforesaid direction, the revision is, hereby, disposed off.

(AMITAV K. GUPTA, J.)